

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3280/2011

PRABHU NATH PRASAD . & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(Only applications in C.A. 318 of 2013 to be listed before the Hon'ble Judge in Chambers. )

WITH

C.A. No. 318/2013 (III-A)

IA No. 7730/2018 - EXEMPTION FROM FILING O.T.  
IA No. 16281/2018 - EXEMPTION FROM FILING O.T.  
IA No. 16279/2018 - INTERVENTION/IMPLEADMENT  
IA No. 7729/2018 - INTERVENTION/IMPLEADMENT  
IA No. 72632/2018 - INTERVENTION/IMPLEADMENT)

Date : 19-04-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
[IN CHAMBER]

For Appellant(s) Mr. Sujeet Kumar, Adv  
Mr. Rajesh Kumar Chaurasia , AOR  
Mrs.Manjula Chaurasia,Adv  
Mrs. Garima Shukla, Adv  
Mr. Anurag Jain, Adv  
Mr. Onkar Prasad, Adv  
Mrs. Nandadevi Deka, Adv  
Mrs. Soni, Adv.  
Mr. Balraj Dewan, AOR

For Respondent(s) Mr. Anuvrat Sharma, AOR  
Mr. Ravindra Kumar, AOR  
Ms. Shalu Sharma, AOR  
Mr. Binay Kumar Das, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In the applications for impleadment I.A. No. 4 of 2017 and I.A. No. 7729 of 2018, I.A. No. 16279/2018 and I.A. No. 72632/2018 learned counsel for the appellants have not put in appearance through video conference facilities.

However, learned counsel for respondent no. 3 and the State of Uttar Pradesh are present.

List after four weeks.

(SONIA BHASIN)  
COURT MASTER (SH)

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR